

pension by allegedly ineligible persons are examined promptly and references are made to the State Government concerned for re-verification and report. Where there is strong ground and *prima-facie* case for suspension, immediate action is taken to suspend pension in such cases pending further investigation through the State Government.

(c) and (d) Whenever it is found and subsequently established that pension was sanctioned on mistaken grounds or on false information, the pension is cancelled and the concerned State Government are requested to take suitable action to recover the amount drawn by the concerned person. It is left to the State Government to consider the propriety of prosecution of the person who claimed pension by fraudulent means.]

#### **Administrative and Financial Powers for States**

2596. SHRI K. L. N. PRASAD; Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether it is a fact that a meeting of Chief Ministers was held recently to evolve a common strategy for getting more administrative and financial powers from the Centre; and

(b) if so, the names of the Chief Ministers who attended the meeting and the decisions arrived thereat?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) No. Sir.

(b) Does not arise.

#### **Efficiency of Delhi Police**

2597. SHRI HARVENDAR SINGH HANSPAL.-Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether Government's attention has been drawn to a news item appeared in the 'Sunday Standard'

dated the 17th August, 1980 under the caption "The Most corrupt and the efficient in Delhi Police"; and

(b) if so, what are the details in this regard and what steps are being taken to set the trend in order?

THE 'MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) A Vigilance Branch is functioning at the Police Headquarters under a Deputy Commissioner of Police. An Anti-Corruption Branch under the Delhi Administration also conducts inquiries into complaints of corruption against the police personnel. A flying squad has been set up in Vigilance Branch to look into such complaints. A telephone No. 268980 is available to receive such complaints from the public, who are encouraged to lodge complaints in this regard with senior police officers. After conducting preliminary inquiries on the basis of specific complaints, action is taken against officers against whom a *prima-facie* case is established. During the period 1-11-79 to 31-10-1980 departmental enquires were taken up against 584 police personnel, and 245 officials were placed under suspension.

#### **Adoption of CCS (CCA) Rules by Registered Societies**

2598. SHRI MURLIDHAR CHANDRAKANT BHANDARE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that CCS (CCA) Rules are applicable only to Government servants;

(b) whether Government are aware that these statutory Rules are being used by some Registered Societies after amending them and adopting the name of CCS (CCA) Rules; and

(c) if so, the steps being taken to stop the misuse of these rules by these Registered Societies as the power of